THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

C.P. No. 58/397-398/CLB/NCLT/MB/MAH/2012

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 58/397-398/CLB/NCLT/MB/MAH/2012

In the matter of Section 397-398 of the Companies Act 1956

AND
In the matter of Ms. Anchor Leasing Pvt. Ltd. And Ors
Versus
Kehem Land and Properties Private Limited and Ors.

CORAM:	Present:	M.K.SHRAWAT MEMBER(JUDICIAL)
Between:		
1. M/s. Anchor Leasing Pvt. Ltd.)	
2. Mr.Mehul J. Shah)	
3. Mr. Hiten Jayatilal Vakharia)	
4. Mr.Vipul Popatlal Chheda)Petitioner	
Versus		
1. M/s. Kehem Land and Properties)	
2. Mr.Laxman K Jangir)	
3. Mr. Pravin Kantilal Shah)	
4. Hemant Vasanji Chheda)	
5. Mr.Sameer Chheda)	
6. Mr. Khemant Jakubhai Nandu)	
7. Mr.Dipak Nandu)	
8. Mr.Saikiran Khanna)	
9. Mr.Kantilal Shah)	
10. Amit Jangid)	
11. Mr.Harsh Khanna)	
12. Mr.Sachin Jangid)Resp	oondents

Mes

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Present on behalf of the parties:

Mr. Rahul Theckedath

) ... Advocate for Petitioner

1. Mr.Bhavin Gada

2. Mr.Jigar Jedhia

)...Advocates for Respondents

ORDER

Heard on : 27.04.2017 Pronounced on : 27.04.2017

- 1. The Learned Counsel of both the sides are present.
- 2. The Consent Terms dated 24-03-2017 and Supplementary Consent Terms dated 27-04-2017 are placed on record. To be made part of this order.
- 3. In view of the Consent Terms the Petitioner is seeking permission to withdraw the Petition. Granted.
- The Petition is disposed of as withdrawn, however, leave is granted to mention
 the Petition in case of non-compliance of the condition as per the 'Consent Terms'
 Supplementary Consent Terms'. No order as to cost.

sd/-

M.K. Shrawat Member (Judicial) '

Dated: 27.04.2017

Nambiar